

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23-04-2024 AT 10:30 AM**

**CP (IB) No.407/7/HDB/2018**

**AND**

**IA (IBC) 447/2024 in CP (IB) No.407/7/HDB/2018**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

PPS Enviro Power Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 447/2024**

This is an application seeking for a direction not to forfeit the amount deposited by the applicant, in terms of our dated 23.02.2024.

This Tribunal at the behest of the applicant has extended the interim order and time to make balance payment.

The liquidator today submits that except the EMD amount, no further amount has been paid till date. The record clearly discloses that we have given sufficient opportunity, to the applicant to pay the balance sale price. The statutory 90 days period for depositing the balance sale price also expired on 18.10.2023.

Therefore, we don't find any bonafides on the part of the applicant, in its request for, keeping this application pending un-endingly. Hence, this application is dismissed. No costs.

Liquidator further submits that in respect of sale held for the Lot-3, the successful bidder has failed to deposit the balance sale price by 22.04.2024. However, the successful bidder has the time to pay the balance sale price with interest is payable till 21.06.2024. hence, call on 24.06.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**